

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).14979/2006

(From the judgement and order dated 21/08/2006 in CMWP No. 44308/2006 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

NIRMALA DEVI

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 25/09/2007 This Petition was called on for hearing today.

For Petitioner(s) Mr. Bharat Ram, Adv.
Mr. Pramod Swarup, Adv.

For Respondent(s)
Mr. Anil Kumar Jha, Adv.

UPON hearing counsel the Court made the following
ORDER

Sufficient time has been granted to file rejoinder affidavit. Hence, no
further time can be granted. List the matter before the Hon'ble Court.
However, the petitioner may file rejoinder affidavit before the date of listing
as per rules.

(S.G.SHAH)
Registrar